

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 127**  
TO BE ANSWERED ON 02.02.2018

**Use of Degraded Forest Land**

127. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

- (a) whether the Central Public Sector Undertakings (PSUs) are allowed to use degraded forest land, twice the extent forest land diverted for non-forest use;
- (b) if so, the details thereof;
- (c) whether State Public Sector Undertakings (PSUs) are asked to give equal extent of non-forest land against the required diverted forest land;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to treat both Central PSUs and State PSUs on equal footing for raising Compensatory Afforestation and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) & (b) Yes. As per the guideline issued by the Ministry for compensatory afforestation, the Central Public Sector Undertakings are allowed for Compensatory Afforestation degraded forest land twice the extent forest land diverted for non-forest use.
- (c) & (d) The special dispensation to the Central Public Sector Undertakings is not extended to State Public Sector Undertakings. The State Public Sector Undertakings are required to provide equal non-forest land for compensatory afforestation.
- (e) No Madam.

\*\*\*